

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 211  
IB-283/ND/2020

**IN THE MATTER OF:**

M/s. Kapila Colours Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sametax Desinz Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 08.01.2021  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

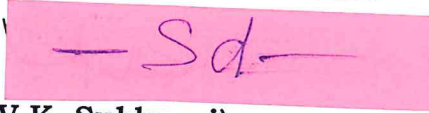
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

For the Respondent/ Corporate-debtor :Mr. Anirudh Deshmukh,  
Advocate.

**ORDER**

Heard the submissions made by the Learned Counsel for the Corporate-debtor. None appeared on behalf of the Operational-creditor at the time of Virtual hearing of the matter. On the last date of hearing, the Court Officer /Registry is directed to serve notice, they may get and serve again. Matter is adjourned to **28.01.2021**.

  
(V.K. Subburaj)  
Member (T)

  
(P.S.N. Prasad)  
Member (J)